

Further, the Central Government has constituted a 3-member Supervisory Committee on;

- (i) Mullaperiyar Dam for implementing the order dated 7.5.2014 of the Hon'ble Supreme Court.
- (ii) Babhali Barrage on 24.10.2013 for implementation of the Order dated 28.2.2013 of Hon'ble Supreme Court.

Action has also been initiated by the Central Government as per the provisions of Section 3 of the ISRWD Act, 1956 on the request of Government of Bihar, on river Sone.

(b) to (d) Inter-State River Water Dispute Act, 1956 has already been amended in the year 2002 in consultation with the State Governments, whereby adjudication of water disputes by the Tribunals was made time-bound. Further, a committee was also set up by the Central Government to study the activities that are required for the optimum development of a river basin and changes that may be required in the existing River Board Act, 1956. The report of the Committee has been placed before National Forum of Ministers of Water Resources/irrigation of the States and also been sent the concerned Central Ministries, all the States and Union Territories.

Proposal for anti-sea erosion work

627. DR. T. N. SEEMA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Central Government had received any proposals from the Kerala Government for anti-sea erosion work during 2012;
- (b) if so, the details thereof;
- (c) the funds allocated by the Central Government for the same; and
- (d) the details of work undertaken by the Kerala Government, so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) In April, 2012, the Government of Kerala had submitted brief outline of 25 nos. of proposed anti-sea erosion projects costing around Rs.760 crore in five districts, namely, Ernakulam, Malappuram, Alappuzha, Kannur and Kasargod of Kerala. Subsequently, after re-assessment, the Government of Kerala submitted

following two Detailed Project Reports (DPRs) in April, 2012 and September, 2012 for anti-sea erosion works in Kerala viz;

- (i) Project Proposal for construction of series of Groynes to combat sea erosion in Kerala coast, Estimated Cost: Rs. 750.00 crore; and
- (ii) Proposal for construction of 114 nos of groyne between Ch.53.635 km and 123.319 km in between Vattachal and Chappakadavu in Alappuzha District under Flood Management Programme, Estimated Cost: Rs. 435.00 crore.

The above two DPRs had already been examined by CWC with regard to their techno-economic viability and it had also conveyed observations to Government of Kerala in May, 2012 on which Government of Kerala had not submitted any response.

(c) No funds have been allocated by the Central Government for these proposals in light of (a) and (b).

(d) Does not arise in view of reply under part (c) above.

Status of Ganga rejuvenation plan

628. SHRI K. N. BALAGOPAL: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the details of the present status of Ganga rejuvenation plan;
- (b) whether any other river in the country has been included for river development scheme; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) Ministry of Environment and Forests have informed that in 2009, National Ganga River Basin Authority (NGRBA) was set up to control pollution in river Ganga. The key activities include laying of sewerage system, sewage treatment plants, solid waste management, common effluent treatment plant for controlling industrial pollution, river front management, crematoria etc. So far, 67 schemes in 48 towns in five Ganga States and 6 institutional development projects including Automatic Water Quality Monitoring and Ganga Knowledge Centre have been sanctioned at a total cost of Rs. 4683.61 crore under the programme. Till date, Rs. 1229.87 crore has been released from centre and states, of which Central Government's share is Rs. 912.52 crore and State Governments' share is Rs. 317.35 crore. An expenditure of Rs. 838.76 crore has been reported till March, 2014 for implementation of the project.